

# FAMILY COURT, JHALAWAR

## NOTIFICATION

Applications in prescribed format are invited from the eligible persons for appointment as Counselors against the two vacant posts in Family Court of Jhalawar on following terms and conditions:

### 1. Qualification

Applicant must possess following qualification as required under Rule 8(2) of Family Court (Rajasthan) Rules, 1991:-

(i) Degree in Social Science such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in law; and

(ii) At least five years experience in field work/research or of teaching in Government department or in a College/University or a comparable academic institute, with special reference to problems of women and children.

OR

Five years experience in examination and/or application of Central/State Laws relating to marriage, divorce, maintenance, guardianship and adoption and other family disputes:

Provided that the High Court may, in exceptional; circumstances, relax the minimum academic qualification:

Provided further that preference may be given to women having the requisite qualification:

Provided also that preference shall be given to a candidate who has been an officer of District Judge Cadre or has experience of counseling in family matters.

### 2. Salary, Allowances & other terms and conditions

(i) The Counselors shall be entitled to receive the fee and other allowances at such rates as may, from time to time be determined by the State Government in consultation with the High Court.

(ii) The Counselor shall not be paid any fee or expenses by any party to the case.

(iii) The court may assign any work to a Counselor for assisting it in discharging its functions under the Act.

(iv) The Counselor or the person associated with the Court under Sub-rule (5) of Rule 8 shall not act or plead for a party to a case or proceeding but shall generally assist the Court in reaching peaceful and amicable settlement of the dispute.

- (v) The Counselor, entrusted with any petition, shall;
- attend the court as and when required by the Judge of the Family Court;
  - aid and advise the parties regarding settlement of the subject matter of dispute or any other part thereof;
  - help the parties in reconciliation;
  - submit report or interim report, at the case may be required by the court;
  - perform such other functions as may be assigned to him by the Family Court from time to time.

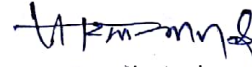
(vi) The Counselor in performing his functions shall be guided by such general or special directions as may be given by the court from time to time.

*Explanation : The term "Counselors" in this rule shall include the persons associated with the court under Sub-rule (5) of Rule 8.*

Application in prescribed format shall be submitted /sent to the Judge of the Family Court, Jhalawar latest by 08-07-2019.

Prescribed format can be downloaded from the official website given below:


<https://districts.ecourts.gov.in/jhalawar>

  
Family Judge,  
Jhalawar

197  
21.06.19

Copy forwarded to the following for information and necessary action:

- The Registrar General, Rajasthan High Court, Jodhpur
- Public Relation Officer, Jhalawar
- The Editor, Dainik Bhaskar, Jhalawar edition
- Senior Munsarim, District & Sessions Court, Jhalawar to display the vacancy on Notice Board of District & Sessions Court, Jhalawar
- System Officer, District & Sessions Court, Jhalawar for uploading the same on the official website of District Court, Jhalawar
- Notice Board of Family Court, Jhalawar
- Social Justice Empowerment Department, Jhalawar

  
Family Judge,  
Jhalawar

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**APPLICATION FOR APPOINTMENT OF COUNSELOR**

To

The Family Judge,  
Family Court,  
Jhalawar



1. APPLICANT'S NAME
2. NAME OF FATHER/HUSBAND
3. DATE OF BIRTH
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward)(also attach the required certification)

| Name of Exam | Name of University | Year of Passing | Percentage of Marks |
|--------------|--------------------|-----------------|---------------------|
|              |                    |                 |                     |
|              |                    |                 |                     |
|              |                    |                 |                     |
|              |                    |                 |                     |

5. EXPERIENCE

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(Give details of experience in the field of Social and Family Welfare, also attach the required certification as required under Rule 8(2) of the Family Court (Rajasthan) Rules, 1991)

6. PERMANENT ADDRESS .....

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7. ADDRESS FOR CORRESPONDANCE .....

(Leave if same as permanent address)

8. Mobile No. ....

9. Email Address. ....

10. If enrolled as Advocate give enrollment No. ....

(Attach copy of Enrollment certificate)

11. If you have ever worked as Counselor in Family Court. ....  
(Provided details of Family Court & Year and attach a copy of order by which you were appointed)

12. Are you aware of local dialect Yes No

13. (i) Whether any Criminal prosecution is pending against you? Yes No

(ii) Have you ever been convicted by Criminal Court?

(If Yes, then give details)

14. Whether any case of your concerned is pending in this Family Court?

Date :

(Name and Signature of applicant)

**Declaration**

I hereby declare that I have carefully read the detailed advertisement and all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

(Name and Signature of applicant)

Date :

Place :